



## The Sikkim Legislative Assembly Members (Payment of Pension) Act, 1984

Act 4 of 1984

**Keyword(s):**

Assembly, Term of Office, Pension, MLA

Amendments appended: 4 of 1989, 1 of 2001, 8 of 2002, 4 of 2010

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**THE SIKKIM LEGISLATIVE ASSEMBLY MEMBERS**

**(PAYMENT OF PENSION) ACT, 1984.**

**(ACT NO.4 of 1984)**

**AN ACT**

to provide for the payment of pension to persons who have been members of the Sikkim Legislative Assembly.

( 22. 3. 1984 )

Be it enacted by the Legislature of Sikkim in the Thirty. fifth Year of the Republic of India as follows:

1. (1) This Act may be called the Sikkim Legislative Assembly Members (Payment of Pension) Act, 1984.

*Short title and commencement*

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

2. In this Act, unless the context otherwise requires,

*Definitions.*

1 ["(a) "Assembly" means the Sikkim Legislative Assembly duly constituted under the Constitution (Thirty-sixth Amendment) Act, 1975 and thereafter. " ]

(b) "term of office"; in relation to a member of the Assembly, means the period beginning with the date of publication of the notification of his election as a member and ending with the date on which his seat becomes vacant.

*Explanation* | Where a general election to the Assembly is held and election does not take place in any constituency for any reason and a Member is elected in that constituency at the election held subsequently, in his case the term of office shall be deemed to have begun on the date on which the results of the general election in other constituencies were published in the Official Gazette:

1. Substituted by the Sikkim Legislative Assembly Members' (Payment of Pension) Amendment Act No.4 of 1989 w. e. f. 1. 4. 1989.

Provided that where a person having been elected in a general election from more than one constituency resigns from a constituency, then the person who is elected subsequently from that constituency shall be deemed to have been elected on the date on which the results of the general election in other constituencies were published in the Official Gazette.

Explanation II. - Where any Member of the Assembly resigns his seat for any cause, then, for the purpose of calculating his term of office, the period during which he would have continued to be a Member but for his resignation shall be taken into consideration and he shall be deemed to have served as a Member for that period also:

Provided that the maximum period which may be taken into consideration shall not exceed three months in the case of any Member.

Explanation. III.- Where any Assembly is dissolved earlier, but not earlier than six months prior to the date on which its duration would have expired under the provisions of clause (1) of article 172 of the Constitution of India, then, for the purpose of calculating the term of office of any Member thereof, the period during which he would have continued to be a Member of the Assembly if it had not been dissolved earlier, shall be taken into consideration and he shall be deemed to have served as a Member for that period also.

3. (1) On and from the commencement of this Act, there shall be paid a life long pension of three hundred rupees per month to every person who has served as a Member of the Assembly for a period of five years whether before or after the commencement of this Act and whether continuous or not:

Provided that, where any person has served as aforesaid for a period exceeding five years, there shall be paid to him an additional pension of fifty rupees per month for every year in excess of five, so, however, that in no case the pension payable to such person shall exceed five hundred rupees per month:

Provided further that, any person who has served as aforesaid for a period which falls short of five years by

not more than sixty days, shall also be paid a pension of three hundred rupees per month.

(2) In computing the number of years for the purposes of subsection (1) the period during which a person has served as a Speaker or Deputy Speaker of the Assembly or as Chief Minister, Minister, Minister of State or Deputy Minister or in more than one of those capacities by virtue of his membership of the Assembly, shall also be taken into account.

4. (1) Where any person entitled to pension under section 3,
- (a) is elected to the office of the President or Vice President of India or is appointed, to the office of the Governor of any State or the Administrator of any Union Territory; or
  - (b) becomes a Member of the Council of States or the House of the people or any Legislative Assembly of a State or Union Territory or any Legislative Council of a State; or
  - (c) is employed on a salary under the Central Government, or any State Government, or any Corporation owned or controlled by the Central Government or any State Government, or any local authority or otherwise receives any remuneration from such Government, Corporation or local authority

such person shall not be entitled to any pension under section 3 for the period during which he continues to hold such office or continues as such Member or is so employed or continues to receive such remuneration:

Provided that where the salary payable to such person for holding such office or being such Member or so employed, or where the remuneration referred to in clause. (c) paid to such person is in either case, less than the pension payable to him under section 3 such person shall be entitled only to receive the balance as pension under that section.

- (2) Where any person entitled to pension under section 3 also receives any pension from the Central Government or any State Government, or any Corporation, owned or con

trolled by the Central Government or the State Government, or any local authority, under any law or otherwise, then

- (a) where the amount of pension which he receives under such law or otherwise is more than five hundred rupees per month, such person shall not be entitled to any pension under section 3
- (b) where the amount of pension which he receives under such law or otherwise is less than five hundred rupees per month, such person shall be entitled to full or portion of the pension under section 3, so that the total amount of the pensions does not exceed five hundred rupees per month
- (3) Notwithstanding anything contained in sub-section (2), where any person entitled to pension under section 3 also receives any pension from the Central Government or any State Government as a freedom-fighter, then such pension shall not be taken into consideration in deciding the amount of pension to which he is entitled under that section.

5. If any person to whom pension is payable under this Act has not paid any amount payable by him to the State Government or the Assembly, the amount so payable may be recovered from the amount payable as pension.

6. (1) The State Government may, by notification in the Official Gazette, make rules for the purpose of carrying into effect the provisions of this Act.
- (2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:
- (i) the form in which and the authority to which an application for pension shall be made
  - (ii) the certificates to be furnished along with an application for pension;
  - (iii) the declarations to be made at the time of drawing pension;

- (iv) any other matters necessary for proper implementation and enforcement of this Act.
- (3) Any rules under this section may be made so as to be retrospective from any date not earlier than the date of commencement of this Act.

7. If there is any doubt or dispute as to whether a person is entitled to pension or as to the amount of pension or all to the period for which he shall be entitled to pension under this Act, the matter shall be referred to the Speaker of the Assembly, who shall in consultation with the State Government, decide the question and such decision of the Speaker shall be final.

*Decision on questions relating to pensions.*

**THE SIKKIM LEGISLATIVE ASSEMBLY MEMBERS (PAYMENT OF PENSION) AMENDMENT ACT, 1989.**  
**(ACT NO.4 OF 1989)**  
**AN ACT**

[ 6.3-1989 ]

to amend the Sikkim Legislative Assembly Members (Payment of Pension) Act, 1984.

Be it enacted by the Legislative Assembly of Sikkim in the Fortieth Year of the Republic of India as follows:

1. (1) This Act may be called the Sikkim Legislative Assembly Members (Payment of Pension) Amendment Act, 1989.
- (2) It shall come into force on and from the 1st day of April, 1989.
  
2. In the Sikkim Legislative Assembly Members (Payment of Pension) Act, 1984 (Act 4 of 1984), in Section 2, for clause
  - (a), following clause shall be substituted, namely:
    - (a) "Assembly" means the Sikkim Legislative Assembly duly constituted under the Constitution (Thirty-sixth Amendment) Act, 1975 and thereafter\*.

*Short title and  
Commencement*

*Amendment of  
Section 2.*

# SIKKIM

GOVERNMENT



GAZETTE

EXTRAORDINARY  
PUBLISHED BY AUTHORITY

Gangtok

Wednesday, 11th April, 2001

No.93

GOVERNMENT OF SIKKIM  
LAW DEPARTMENT  
GANGTOK

No.1/LD/2001

Date: 11.04.2001.

## NOTIFICATION

The following Act of the Sikkim Legislative Assembly having received the assent of the Governor on 6th day of April, 2001 is hereby published for general information:-

**THE SIKKIM LEGISLATIVE ASSEMBLY MEMBERS  
(PAYMENT OF PENSION) AMENDMENT ACT, 2001  
(ACT NO. 1 OF 2001)  
AN  
ACT**

Further to amend the Sikkim Legislative Assembly Members (Payment of Pension) Act, 1984. Be it enacted by the Legislature of Sikkim in the Fifty – second Year of the Republic of India as follows:-

**Short title and  
commencement.**

1. (1) This Act may be called the Sikkim Legislative Assembly Members (Payment of Pension) Amendment Act, 2001.
- (2) It shall come into force on the 1st day of April, 2001.

**Amendment of  
Section 3.**

2. In the Sikkim Legislative Assembly Members (Payment of Pension) Act, 1984, in Section 3; sub – section (1) -
  - (a) for the words “one thousand rupees” wherever they occur , the words “two thousand rupees” shall be substituted;
  - (b) for the words “two thousand rupees” the words “ three thousand rupees” shall be substituted.

**By Order.**

**T.D. Rinzing ,  
Secretary to the Government of Sikkim  
Law Department.**

**[File No. 2(3) PA/98]**



# SIKKIM

GOVERNMENT



GAZETTE

EXTRA ORDINARY  
PUBLISHED BY AUTHORITY

Gangtok,	Tuesday,	23 <sup>rd</sup>	April,	2002	No. 118
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GOVERNMENT OF SIKKIM  
LAW DEPARTMENT  
GANGTOK

No. 8/LD/2002

Dated the 10<sup>th</sup> April, 2002.

## NOTIFICATION

The following Act of the Sikkim Legislative Assembly having received the assent of the Governor on 30<sup>th</sup> day of March, 2002 is hereby published for general information :-

**THE SIKKIM LEGISLATIVE ASSEMBLY MEMBERS (PAYMENT OF PENSION)  
AMENDMENT ACT, 2002,  
(ACT NO. 8 OF 2002)  
AN  
ACT**

Further to amend the Sikkim Legislative Assembly Members (Payment of Pension) Act, 1984. Be it enacted by the Legislative Assembly of Sikkim in the Fifty – third Year of the Republic of India as follows :-

- Short title and commencement.**
1. (1) This Act may be called the Sikkim Legislative Assembly Members (Payment of Pension) Amendment Act, 2002.  
(2) It shall come into force on the date of its publication in the Official Gazette.
- Amendment of section 3.**
2. In the Sikkim Legislative Assembly Members (Payment of Pension) Act, 1984, (hereinafter referred to as the said Act), in section 3, after sub-section (2) the following sub-section shall be inserted namely;  
“(3) In the event of death of Ex-Legislator, his/her spouse shall be entitled to draw family pension at the rate of 75% of the pension amount to which the deceased would have been entitled had he been alive”.
- Amendment of section 4.**
3. In the said Act, in section 4, in clauses (a) and (b) of sub-section (2), for the words “five hundred”, wherever they occur, the words “three thousand” shall be substituted.

By Order of the Governor.

**T. D. Rinzing,**  
Secretary to the Govt. of Sikkim,  
Law Department.  
File No. 16(82)LD/97-2002.

SIKKIM



GOVERNMENT

GAZETTE

EXTRA ORDINARY  
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GANGTOK

FRIDAY 26<sup>TH</sup> MARCH 2010

No. 99

LAW DEPARTMENT  
GOVERNMENT OF SIKKIM  
GANGTOK

No 4/LD/P/2010

Dated: 25/03/2010.

NOTIFICATION

The following Act passed by the Sikkim Legislative Assembly and having received the assent of the Governor on 4<sup>th</sup> day of March, 2010 is hereby published for general information:-

THE SIKKIM LEGISLATIVE ASSEMBLY MEMBERS (PAYMENT OF PENSION)  
AMENDMENT ACT, 2010

(ACT NO. 4 OF 2010)

AN

ACT

further to amend the Sikkim Legislative Assembly Members (Payment of Pension) Act, 1984.

Be it enacted by the Legislature of Sikkim in the Sixty-first Year of the Republic of India as follows:-

*Short title and  
commencement*

2. (1) This Act may be called the Sikkim Legislative Assembly Members (Payment of Pension) Amendment Act, 2010.

*Amendment of  
section 3*

(2) It shall come into force on the date of its publication in the Official Gazette.

2. In the Sikkim Legislative Assembly Members (Payment of Pension) Act, 1984, in sub-section (1) of section 3,-

(a) for the words "four thousand rupees", the words "six thousand rupees" shall be substituted;

(b) after the words "five years" and before the word "whether", the following words shall be inserted, namely:-

"and a life long pension of eight thousand rupees per month to every person who have served as a Member of the Assembly for any period exceeding five years";

(c) for the existing first proviso, the following shall be substituted, namely:-

“Provided that a Member shall be eligible to receive the minimum quantum of pension on completion of the stipulated period to receive the same. However, any Member who has served or has completed the minimum stipulated period to be eligible for receiving the minimum pension shall be eligible to receive the maximum amount of pension”;

- (d) in the second proviso, for the words “three thousand rupees”, the words “six thousand rupees” shall be substituted.

**(R.K. Purkayastha) SSJS  
L.R.-cum-Secretary, Law.**

**Publication File No. 16(82)/LD/2010**